

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL SOUTHERN
ZONE BENCH AT CHENNAI**

O.A. No. 88 OF 2025

IN THE MATTER OF:

**PENMATHSA RANGA RAJU S/O. VENKATA SATYA KRISHNA RAMALINGA
RAJU**

..... Applicant

Vs

**UNION OF INDIA REP. BY ITS SECRETARY THE MINISTRY OF RAILWAYS &
OTHERS**

.... Respondents

REPORT FILED BY THE APEMCL 9th RESPONDENT

DATE- 07.06.2025



**M/s MADHURI DONTI REDDY
ADVOCATE**

STANDING COUNSEL FOR GOVERNMENT OF ANDHRA PRADESH

A.P. POLLUTION CONTROL BOARD

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**BEFORE THE HON'BLE NATIONAL GREEN
TRIBUNAL SOUTHERN BENCH, CHENNAI
Original Application No. 88 of 2025(SZ)**

IN THE MATTER OF :

Penmathsa Ranga Raju and Anr.

... Applicant(s)

And

Union of India and Ors.

... Respondent(s)

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Place: Vijayawada

Date: 6 .06.2025


**MANAGING DIRECTOR
APEMCL, Vijayawada**

**MANAGING DIRECTOR
APEMCL, VIJAYAWADA**

Report filed by Andhra Pradesh Environment Management Corporation Limited in OA No 88 of 2025 matter of Penmathsarangaraju s/o. Venkata satyakrishnamalingaraju vs Union of india rep. by its Secretary the Ministry of Railways & Ors

It is submitted that the present application is filed by the applicant being aggrieved by the proposed 2024 railway line alignment for the Kotipalli-Narasapuram new railway project by the 7th respondent, that is planned to pass through the Panchayat Village Pond situated in S.F. No. 308/1 of Gudimellanka, Malikipuram Mandal, Dr. B.R. Ambedkar Konaseema District, resulting in shrinking of the water body and minimizing the fresh water source to the residents of the village and affecting the ecological and environmental setting of the village.

It is submitted that the above case came up for admission on 29.04.2025 and the Hon'ble Tribunal passed the following order:

- 1. The applicants have filed the above application aggrieved by the proposed 2024 railway line alignment for the Kotipalli-Narasapuram new railway project by the 7th respondent, that is planned to pass through the Panchayat Village Pond situated in S.F. No. 308/1 of Gudimellanka, Malikipuram Mandal, Dr. B.R. Ambedkar Konaseema District, resulting in shrinking of the water body and minimizing the fresh water source to the residents of the village and affecting the ecological and environmental setting of the village.*
- 2. Since the present matter raises substantial issues concerning compliance with environmental norms and implementation of the provisions of the scheduled enactments, the matter is admitted.*
- 3. Let notice be issued to the respondents through the Tribunal as well as privately.*
- 4. The 7th respondent is directed to file a report and indicate whether the proposed line is passing through the water body as on embankment or on stills.*
- 5. Post the matter on 30.06.2025.*

In this regard, it is submitted that the Government of Andhra Pradesh, Environment, Forests, Science & Technology Department vide G.O. Ms. No. 39 dated 05.12.2019 formed Andhra Pradesh Environment Management Corporation Limited (APEMCL) and to implement a "Platform Business Model" for the safe and systematic disposal of industrial hazardous waste.

Accordingly, the APEMCL developed Platform Business Model and operations commenced from 05.11.2020, to route the hazardous waste generated by the industries in Andhra Pradesh through APEMCL Online Waste Exchange Platform as and when disposal of industrial waste.

It is submitted that the notice has been received from the Hon'ble Tribunal in OA NO 88 of 2025(S2) by the 9th Respondent on 13.05.2025 pertaining to the alignment of the Kotipalli–Narasapur new railway line project and its alleged impact on local water bodies, freshwater resources, and ecological balance in nearby villages. It is respectfully submitted that APEMCL is **not connected with the subject issue in any manner**.

It is submitted that the scope of activities of APEMCL is exclusively limited to the facilitation of industrial waste disposal through the Online Waste Exchange Platform and APEMCL is not authorised to issue Consent for Establishment (CTE), Consent for Operation (CTO) and Environmental Clearances (ECs). APEMCL has no involvement, role, or jurisdiction in matters relating to railway projects or associated environmental impacts in the concerned area.

Hence in view of the above circumstances, we therefore request this Hon'ble Tribunal, Chennai to delete the Andhra Pradesh Environment Management Corporation Limited (APEMCL) (9th Respondent) from the above OA No. 88 of 2025(SZ) and pass such further or other orders, as this Hon'ble NGT(SZ), Chennai may deem fit and thus render justice.

Place: Vijayawada
Date: 06.06.2025


MANAGING DIRECTOR
APEMCL, Vijayawada

MANAGING DIRECTOR
APEMCL, VIJAYAWADA

**GOVERNEMENT OF ANDHRA PRADESH
ABSTRACT**

EFS& T Dept., - Formation of Andhra Pradesh Environment Management Corporation (APEMC) for providing effective mechanism of collection, transportation, storage, treatment, processing, delivery and disposal of the industrial waste and other wastes - Orders - Issued.

ENVIRONMENT, FORESTS, SCIENCE & TECHNOLOGY (SEC.I) DEPT.,

G.O.MS.No. 39

Dated: 05-12-2019

Read the following :

1. From the M.S, Andhra Pradesh Pollution Control Board, Lr.No.APPCB/APP/MC/HO/2019, Dt.08.11.2019.
2. From the M.S, Andhra Pradesh Pollution Control Board, Lr.No. APPCB/APP/MC/HO/2019, Dt.11.11.2019

ORDER:

The State of Andhra Pradesh has a number of industries, many of which belong to red and orange category. These industries generate significant quantity of liquid waste, hazardous and non hazardous solid waste and air pollutants. There are other wastes also like E-waste, etc., which also need to be addressed. The Waste management sector / the waste market is not adequately organized to cater to the total quantity of the waste being generated. Hence, there is a requirement for an appropriate system intervention to streamline, manage and scientifically dispose the waste generated in the State.

2. Apart from the above, it is noted that the transportation, the treatment, storage, and disposal facilities (TSDF), the Common Effluent Treatment facilities are not sufficient for treating the industrial and other waste generated in the State. There is an immediate need to enhance capacity of waste collection, transportation treatment, recycling, reuse, incineration etc.

3. To resolve the existing insufficiency in managing the waste generated and making the waste management sector/market more organized, it has been proposed by Andhra Pradesh Pollution Control Board to set up A.P. Environment Management Corporation as a Government Company to handle the waste from its generation until the end of its lifecycle.

4. After careful examination, Government approve for formation of Andhra Pradesh Environment Management Corporation (APEMC) as a Government Company to achieve the above objectives for effective mechanism of collection, transportation, storage, treatment, processing, delivery and disposal of the industrial waste and other wastes; and take all necessary action consequent and subsequent to it.

5. The Andhra Pradesh Environment Management Corporation will work in close coordination with Andhra Pradesh Pollution Control Board (APPCB), with a strong regulatory framework to handle the waste from cradle to grave.

6. The Andhra Pradesh Environment Management Corporation will follow a "Platform Business Model" where it will act as a single Nodal Agency that offers a set of services in the domain of industrial and other waste management charging a standardized service charge from its clients.

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7. The Member Secretary, Andhra Pradesh Pollution Control Board, Vijayawada shall take necessary action for incorporation of the A.P. Environment Management Corporation and all required necessary actions consequent and subsequent to it to make the Andhra Pradesh Environment Management Corporation functional at the earliest.

8. This order issues with the concurrence of the Finance Department vide their U.O.No. FMU0MISC/639/2019 (Computer No.1026593), Dt. 11.11.2019.

(BY ORDER AND IN THE NAME OF THE GOVERNOR OF ANDHRA PRADESH)

**NEERABH KUMAR PRASAD,
SPECIAL CHIEF SECRETARY TO GOVERNMENT**

To

The Member Secretary, Andhra Pradesh Pollution Control Board, Vijayawada.
The Chairman, Andhra Pradesh Pollution Control Board, Vijayawada
The Commissioner of Industries, A.P., Vijayawada.
The MD, Industrial Infrastructure Corporation, A.P., Guntur
The Commissioner, Transport, A.P., Vijayawada.

Copy to:

The Prl.Secretary to Govt., Industries & Commerce Dept.,
The Prl.Secretary to Govt., TR&B Dept.,
The G.A (Cabinet) Dept.,
The Addl.Secretary to Chief Minister
The PS to Minster for E,EFS&T
The PS to Chief Secretary.
The PS to Spl.CS, EFS&T
The PS to Prl.Secretary (Poll.)

//FORWARDED:: BY ORDER//

SECTION OFFICER